

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 35 OF 2017

Dated: 14th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Damodar Valley Corporation **...Appellant(s)**

Vs.

West Bengal State Electricity Distribution Co. Ltd. & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya

Counsel for the Respondent(s) : -

ORDER

Amended memo of parties may be filed. Consequential amendments be carried out in the appeal within three days'.

Pleadings are not complete. List the matter on **25.04.2017**. In the meantime, pleadings be completed.

**(I. J. Kapoor)
Technical Member**

pr/vt

**(Justice Ranjana P. Desai)
Chairperson**